

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No. 11/93 to O.A./27/93**  
~~O.A. No.~~ O.A./27/93 to O.A./33/93 and  
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman



The Hon'ble Mr. V.Radhakrishnan : Admn. Member

1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through  
The Secretary,  
Ministry of Telecommunication,  
Sanchar Bhavan,  
New Delhi.

2. Telecommunication District Manager,  
Office of the Telecommunication,  
District Manager,  
Nadiad.

3. Sub Divisional Officer,  
Office of the Sub Divisional Officer,  
Telegraphs,  
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,

Vice Chairman

Mr.M.S.Trivedi, learned advocate for  
the applicant.

Mr.Akil Kureshi, learned advocate for  
the respondents.



Mr.Trivedi states that all the applicants  
have made representations on or about 5th January, '93.

Even if some applicants have not made represen-  
tations, they may now make it within a period  
of 2 weeks hereof. All the representations

received, and , to be received, by the department

may be treated as having been received within

time. The representations may be considered and

decided as expeditiously as possible. The decisions

taken on the representations made by the

applicants may be communicated to them in

writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

O.R. The M.A. does not survive and stands disposed of accordingly.

Sd/-  
( V.Radhakrishnan )  
Member (A)

Sd/-  
( N.B.Patel )  
Vice Chairman

TRUE COPY

*Approval*  
SECTION OFFICER  
Central Administrative Tribunal,  
Ahmedabad Bench.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OPA 1/15 1993 OF \$19

NAME OF THE PARTIES U.M. Patel

## VERSUS

U. of I. 8018.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
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2.	Oscil order dtd 12/03/93.	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

OA) 15 / 93

of

1993

Miscellaneous Petition No:

of

Shri V. M. Patel.

Petitioner(s)

Versus.

V. O. Tondia & Ors.

Respondent(s).

This application has been submitted to the Tribunal by  
Shri M. S. Trivedi.

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date. ~~except item 2(c), 4, 7(b) & 13.~~

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same within 14 days/draft letter is placed below for signature. Order in OASR/484/92 may be perused.

ASSTT:

S.O.(J):

D.R. (J):

KNP24492.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 07/15/93 of 199

Transfer Application No. \_\_\_\_\_ Old Writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and  
the case is fit for consignment to the Record Room (Decided).

Dated :

Countersigned : 30/03/93

*Shaffi Syed*  
Section Officer/Court Officer

R. S. Christian  
Sign. of the Dealing Assistant.